

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 02**  
**(IB)-1167(PB)/2019**

**IN THE MATTER OF:**

IFCI Ltd.

..... Petitioners/Applicant

v.

ACCIL Hospitality Pvt Ltd.

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 15.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Ms. Nusrat Hussain & Mr. Himanshu Gupta, Advs.

For the Respondent


**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 28.05.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 28.05.2019.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**